

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:3737

ANSWERED ON:18.12.2006

SUBMISSION OF INCOMPLETE PRICE LISTS BY DRUG PRODUCERS

Hasan Chaudhary Munawwar

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether most of the major drug producers are introducing their products without price approval and not implementing the fixed/notified prices and also found submitting incomplete price lists to the authorities;
- (b) if so, the names of these drug producers alongwith the name of the products; and
- (c) the action taken thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINSISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFIARS (SHRI B.K. HANDIQUE)

(a) to (c); National Pharmaceutical Pricing Authority (NPPA) fixes/revises prices of the formulations based on the bulk drug specified in the First Schedule of the Drugs (Prices Control) Order, 1995 (DPCO, 1995). Ceiling prices fixed under paragraph 9 of DPCO, 1995 are applicable to all the manufacturers including those who introduce their products. NPPA issues notices for recovery of overcharged amount if the notified prices are not followed by the manufacturers. Notices have been issued in 394 cases for recovery of Rs.738.14 crores since inception of NPPA in August, 1997 till November, 2006 for various products on account of recovery of overcharged amount.

The price list/supplementary price list has to be submitted by the manufacturers, to the dealers, State Drug Controllers and the Government as per Para 14(3) and 15(2) of DPCO, 95. As and when any deficiency in the submission of the price lists is noticed, manufacturers concerned are directed to furnish the complete information. This is a continuous and on going process.